

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP.NO. 10459/2006 in CRIMINAL APPEAL NO(s). 1068 OF 2006

KAILASH GOUR & ORS

Appellant (s)

VERSUS

STATE OF ASSAM

Respondent(s)

(for bail and office report )

Date: 17/05/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s)

Mr. Azim H.Laskar, Adv.

Mr. Abhijit Sengupta,Adv.

For Respondent(s)

Mr. Avijit Roy, Adv.

for M/S Corporate Law Group,Advs.

UPON hearing counsel the Court made the following

O R D E R

not yet Counsel for the respondent-State submits that he has

received instructions.

ow Having regard to the facts and circumstances of the case, we all

Gour) may be this application and direct that the appellant No. 1 (Kailash

to the released on bail upon his furnishing bail bonds and sureties

suffering satisfaction of the Trial Court on the ground that he is from

paralysis.

ijay Dhawan) (Ajay Kr. Jain) (V

ourt Master Court Master C